

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Customs Miscellaneous Application (EH) No. 85423 of 2021

Customs Miscellaneous Application No. 85681 of 2021

(on behalf of Appellant)

In

Customs Appeal No. 85577 of 2021

(Arising out of Order-in-Appeal No. 47-2020-21CBS dated 25.02.2021 passed by Pr. Commissioner of Customs (General), New Custom House, Mumbai-I)

.....Appellant

Absolute Clearing

257-265 Narshi Natha Street, New Anant
Bhagwan, B-113 1st Floor, Masjid
Bunder(West), Mumbai – 400 009.

VERSUS

**Principal Commissioner of
Custom – Mumbai – General**

New Customs House, Ballard Estate, Mumbai
– 400 001.

.....Respondent

Appearance:

Shri A. K. Prabhakar, Advocate for the Appellant

Shri Manoj Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85169/2022

Date of Hearing: 23.02.2022

Date of Decision: 23.02.2022

PER : S. K. MOHANTY

Learned Advocate Shri Prabhakar appearing for the appellant prayed for withdrawing the appeal on the ground that the CHA license has already been revoked. The prayer made by the learned Advocate is considered. Accordingly, the appeal is dismissed as withdrawn. The early hearing application and miscellaneous application are also disposed of.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member(Judicial)**

**(P. Anjani Kumar)
Member (Technical)**